

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 32098/2013

UPSC Petitioner(s)

VERSUS

AJIT KUMAR SINGH & ORS Respondent(s)

(with interim relief and office report)

Date : 27/11/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms. Binu Tamta, Adv.

For Respondent(s)

Mr. Kaushal Yadav, Adv.
Mr. Ranbir Singh Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondent No.2 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioner within the period provided above.

The respondent No.3 shall file the counter affidavit within a period of four weeks, in case he intends to do so, whereafter no

further extension shall be provided.

Signature Not Verified

Digitally signed by Sushma Kumari Bajaj
Date: 2014.11.29 11:53:11 IST
Reason:
List again on 11.02.2015.

(M K HANJURA)
Registrar

SB